

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4314/2016

this the 18th day of January, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Smt. Premwati, Aged-52 years
Group 'D'
W/o Late Shri Jai Bhagwan S/o Shri Jharia
Presently working as Helper Khallasi
Under Senior Section Engineer (C&W)
Northern Railway Station, Delhi Sarai Rohilla
R/o Village Jatola, Distt. Gurgaon (Haryana). Applicant.

(By Advocate: Ms. Sonika for Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager
North-Western Railway, Jaipur.
2. The Divisional Railway Manager
North-Western Railway, Bikaner Division
Bikaner.
3. The Divisional Railway Manager
Northern Railway, Delhi Division
State Entry Road, New Delhi. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, who is a widow of late Shri Jai Bhagwan and working as Helper Khallasi, filed the present OA seeking the following reliefs :-

"(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not granting the Lump-sum-Ex-gratia compensation of Rs.5 Lakhs to the applicant, is illegal, arbitrary, against the Govt. of India and Railway Board instructions and consequently to pass an order directing the respondents to grant the Lum-sum Ex-gratia Compensation of Rs.5 Lakh to the applicant with 18% interests.

- (ii) That the Hon'ble Tribunal may graciously be pleased to pass an order of awarding heavy cost on the respondents and in favour of applicant, for not granting the ex-gratia compensation amount to the applicant and compelled the applicant to approach the Hon'ble Tribunal.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation."

3. It is submitted that the applicant has made number of representations and also got issued a legal notice (Annexure A-1 dated 01.07.2016) ventilating her grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the legal notice (Annexure A-1 dated 01.07.2016) and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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